

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

CP (IB) No. 103/Chd/Chd/2023

IN THE MATTER OF:

**Suyog Jain (PG M/s Vardhman
Chemtech Ltd.) VS**

...

Petitioner

Under Section : 94(1), IBC 2016

Order delivered on 08.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Atul V. Sood, Advocate.

For the RP : Mr. Raghav Kakkar, Advocate.

**For the IDBI and
Indian Bank** : Mr. Vishav Bharti Gupta and Mr. Gaurav Goel,
Advocates.

For the SBI : Mr. Harsh Garg with Mr. Pulkit Goyal, Advocates.

ORDER

Short written submissions on behalf of SBI filed vide diary No.01118/7 dated 25.04.2024, written submissions on behalf of the Resolution Professional filed vide diary No.01118/8 dated 30.04.2024, written submissions on behalf of IDBI Bank and Indian Bank filed vide diary Nos.01118/9 and 01118/10 dated 06.05.2024 respectively. The same are taken on record. Order under Section 100 stands reserved.

**Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**

Priyanka
08.05.2024